

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 297/2020
PS : Patel Nagar
U/s : 354A IPC &
Sections 10/12/14 of POCSO Act
State Vs. Ajit Singh
Bail Application No. 1648

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Ajit Singh.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
None for applicant- accused.

Despite repeated calls, none has appeared on behalf of the applicant-accused to pursue the bail application.

The Secretary, West District Legal Services Authority is directed to appoint a Legal Aid Counsel to pursue the instant interim bail application.




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Reply of the IO be also called for the next date of hearing.

Now to come up for further consideration of the instant bail application on **14.08.2020**.

Copy of the Order be sent to the Secretary, West District Legal Services Authority as well as IO of the case for compliance.


(Vrinda Kumari)
~~ASJ- 07 (POCSO)/~~
WEST/THC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 10/2020

PS : Punjabi Bagh

U/s : 498A/406/34 IPC

State Vs. 1. Amardeep

2. Ramashanker Bhakta

3. Binda Devi

Bail Applications No.: 827, 828 & 829

10.08.2020

Bail Applications taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Anticipatory Bail Applications U/s 438 Cr.P.C. moved on behalf of the applicants-accused Amardeep, Ramashanker Bhakta and Binda Devi.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
IO/SI Sumit Dhankar in person.

Report of the IO filed.

Heard. Records perused.

IO submits that the applicants/accused persons have joined the investigation through video conferencing as the parents of the




Contd/-

applicant-accused resides in Bihar. Applicant-accused Amardeep joined the investigation by appearing in the Police Station.

Complainant has been served.

Be awaited.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

10.08.2020
(10:45 am)

At this stage, Complainant has appeared.

Shri R N Singh, Ld. Counsel for applicants-accused has also appeared.

Complainant submits that her Counsel is not available today. She seeks an opportunity to address arguments through her Counsel.

The request is allowed.

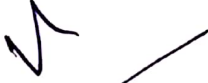
In the meantime, interim protection granted to the applicants-accused, namely, Amardeep, Ramashanker Bhakta and Binda Devi vide Order dated 21.03.2020 is extended till the next date of hearing.




Contd/-

Now to come up for further consideration of the instant bail applications on **01.09.2020**.

Copy of the Order be gien dasti to Ld. Counsel for applicants-accused as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1620

State Vs. Neeraj Sharma

FIR No. : 154/2017

PS: Patel Nagar

U/s : 420 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Neeraj Sharma for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Kamaldeep, Ld. Counsel for applicant – accused.

The case was to be taken up through Video Conferencing. However, Ld. Counsel for applicant – accused who has appeared in the Court insists on physical hearing. The request is allowed.

Detailed arguments heard. Records perused.

Ld. Counsel for applicant – accused submits that there is an



inordinate delay of two months in filing of the instant FIR. The contents of the complaint itself are fake with inconsistencies. It is submitted that Section 420 IPC is a compoundable offence and is punishable with imprisonment upto seven years.

Ld. Addl. PP for State has vehemently opposed the bail application.

I have considered the rival contentions.

Report of the IO shows that upon receiving several phone calls and SMSes, the complainant made payment of Rs.25,000/- and Rs.30,000/- by transferring the same in the bank account provided by the caller who claimed to be representative of MAX Life Insurance. Upon inquiries from the office of MAX Life Insurance, she came to know that MAX Life Insurance with office at Moti Nagar had never received any such payment against her policy. Upon investigation, one of the account numbers in the name of M/s. Customer Support Services was found in the name of one Nikhil Jain and had been opened using forged Voter I.Card and forged PAN Card. The addresses mentioned in the KYC documents were also found fake. The further investigation revealed that applicant – accused Neeraj Sharma had opened this account under the false name of Nikhil Jain with fake documents. The reply shows that the applicant – accused is also involved in another case FIR No. 27/17 dated 19.01.2017, PS Civil Lines Sonapat Haryana, u/s 406/420/467/



468/471/34 IPC in similar type of case.

In these circumstances and in view of the previous involvement of the applicant – accused Neeraj Sharma, there are no grounds to admit the applicant – accused Neeraj Sharma to anticipatory bail. **The anticipatory bail application of applicant – accused Neeraj Sharma is accordingly dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, State as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1646
State Vs. Hari Chand
FIR No. : 60/20
PS: Ranjit Nagar
U/s : 406 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./D.J West/2020 Dated 31.07.2020.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Hari Chand for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Vikas Bhardwaj, Ld. Counsel for applicant – accused.

Reply of the IO received. Copy supplied to Ld. Counsel for applicant – accused.

Heard. Records perused.

As per the reply of the IO, applicant – accused



Hari Chand was arrested in the present case and sent to 14 days judicial custody. Because of COVID-19 pandemic situation, the applicant – accused was admitted to interim bail. As per the reply of the IO, the applicant – accused was arrested on 21.03.2020.

An opportunity has been sought by Ld. Counsel for applicant – accused to verify if the applicant – accused has already been arrested and admitted to interim bail in the present case. He also submits that he shall also produce certain documents to show that the complainant in the present case had structurally damaged the tenanted house the expenses of which were recovered from the security amount. It is further submitted that he shall file affidavits of certain eye witnesses in whose presence the balance amount of Rs.1,12,000/- was returned in cash to the complainant. The request is allowed.

Let IO be summoned with police file for the next date of hearing.

Also issue notice of the bail application to the complainant through the IO for the next date of hearing.

Put up for further consideration of the bail application on 11.08.2020.



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A copy of this order be provided / dispatched
/ e-mailed to Ld. Counsel for applicant – accused, State
as well as the IO / SHO concerned.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1517

State Vs. Kamal

FIR No. : 103/2020

PS: Nangloi

U/s : 364A/387/506/120B/34 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Kamal for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
None for applicant – accused.

Despite repeated calls since morning, none has appeared on behalf of applicant – accused. Perusal of record shows that none had appeared on behalf of applicant – accused even on the last date of hearing i.e. 06.08.2020. On the date prior to that i.e. 27.07.2020, Ld. Counsel for applicant – accused did not appear and he had to be



contacted telephonically.

Today, despite waiting, none has appeared on behalf of applicant – accused Kamal.

In these circumstances, **the present application is dismissed for non-prosecution.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, the concerned Jail Superintendent, State as well as the IO / SHO concerned.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1450
State Vs. Mohd. Akhtar
FIR No. : 61/2020
PS: Paschim Vihar West
U/s : 328/392/411/120B/34 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Mohd. Akhtar for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Rajesh Yadav, Ld. Counsel for applicant – accused.

At request, let the matter be taken up for consideration on **01.09.2020**.



A copy of this order be provided / dispatched
/ e-mailed to Ld. Counsel for applicant – accused, State
as well as the IO / SHO concerned.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1104
State Vs. Mohd. Akhtar
FIR No. : 61/2020
PS: Paschim Vihar West
U/s : 328/392/411/120B/34 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Mohd. Akhtar for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
None for applicant – accused.

Despite repeated calls and despite waiting since morning, none has appeared on behalf of applicant – accused. On 23.06.2020, one Sh. Rajesh Yadav had appeared as counsel for applicant – accused. The order sheet dated 07.08.2020, however, shows that Sh. Rajesh Yadav is not a counsel in the present case. Ld. Counsel Sh. Vishnu



Kant Labh has not been appearing in this case since 23.06.2020. On the last date of hearing, Sh. Rajesh Yadav had submitted that it was Sh. Vishnu Kant Labh who was the counsel for the applicant – accused and that he had no instructions from him regarding the bail. Even today, none has appeared on behalf of applicant – accused.


However, perusal of record shows that applicant – accused was admitted to interim bail vide order dated 27.03.2020.

In these circumstances and in view of the directions of Hon'ble High Court of Delhi in Order dated 13.07.2020, in WP(C) 3037/2020, titled as “Court in its own motion Vs. State & Ors.”, the interim bail granted to accused on 27.03.2020 is extended till 31.08.2020 subject to same terms and conditions.

The application of applicant – accused Mohd. Akhtar stands disposed of.

A handwritten signature or mark consisting of a stylized 'V' shape with a long horizontal line extending to the right, ending in a small hook.

A copy of this order be provided / dispatched
/ e-mailed to Ld. Counsel for applicant – accused,
concerned Jail Superintendent, State as well as the IO /
SHO concerned.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 423/2019
PS : Paschim Vihar West
U/s : 306/34 IPC
State Vs. Karuna Parashar
Bail Application No. 1462

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Karuna Parashar.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Neeraj Sharma, Ld. Counsel for applicant- accused.
Shri Moni Sharma, Father of the applicant-accused.

Report of the IO received. Copy supplied to Ld. Counsel for applicant-accused.

Heard. Records perused.

As per the report of the IO, the applicant-accused has joined the investigation on 20.03.2020 and on 20.05.2020 but she did not co-

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operate.

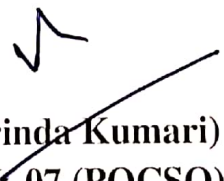
Ld. Counsel for applicant-accused submits that the applicant-accused has furnished her permanent Attari address (Amritsar) as well as her temporary address at Noida to the IO. She has also furnished all her banking details to the IO to show that she has no money transaction with the deceased.

IO is directed to verify the abovesaid contention[✓] and file a report on the next date of hearing.

Interim Order dated 22.07.2020 to continue till the next date of hearing.

Now to come up for same and for further consideration of the instant bail application on **29.08.2020**.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 695/2020
PS : Paschim Vihar West
U/s : 307 IPC &
Section 10 of POCSO Act

10.08.2020

Application of SHO, PS Paschim Vihar West seeking to adjudicate the matter between the Police Department and DCW.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
SHO/Inspector Tej Pal Singh, PS Paschim Vihar West in person.

Perusal of the application alongwith its annexures of SHO, PS Paschim Vihar West Inspector Tej Pal Singh shows that correspondence is going on between the Police Department and DCW in respect of case FIR No. 695/2020 U/s 307 IPC and Section 10 of the POCSO Act. It is evident from the record that vide letter dated 06.08.2020, DCW issued a notice to DCP, West District in respect of the present FIR requiring him to produce such documents as FIR, MLR, Counselling Report and Action Taken Reports. A reply to this notice was sent by the SHO citing various provisions of law and law laid down by



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Hon'ble Supreme Court of India in the matter of '*Nipun Saxena Vs. Union of India (Writ Petition (C) No. 565/2012)*' as also in '*State of Karnataka Vs. Shivanna @ Tarkari Shivanna*'. It is also evident from the record that DCW was not satisfied with the reply and issued another notice requiring the Police Department to file the requisite documents.

I have considered the submissions and the record carefully.

The matter is between the DCW and the Police Department who both are competent statutory authorities bound by applicable statutes and various directions of Hon'ble Supreme Court of India in respect of cases under the POCSO Act. The SHO, PS Paschim Vihar West has already replied to the notice of DCW declining to handover the documents citing various provisions of law and directions of Hon'ble Supreme Court of India. Now another notice has been issued by DCW. Needless to say, the Police Department/SHO PS Paschim Vihar West shall take a decision on the same as per law and applicable rules.

With these observations, the application of the SHO, PS Paschim Vihar West stands disposed of.

Copy of the Order be given dasti to SHO, PS Paschim Vihar

West.

Received Copy
From
SI Parshup
PS-Pv West
10/08/2020



(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 215/2020
PS : Patel Nagar
U/s : 33(F)/38 Delhi Excise Act
State Vs. Rahul
Bail Application No. 1647

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ D.J West/2020 dated 31.07.2020.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Rahul.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri M A Hussain, Ld. Counsel for applicant- accused.

Heard. Records perused.

IO be summoned with the police file for the next date of hearing.

Let reply of the IO be also called for the next date of hearing.

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Put up for further consideration on **11.08.2020**.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/PHC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 588/2020
PS : Rajouri Garden
U/s : 323/341/304 IPC
State Vs. Yogesh Kumar @ Kati
Bail Application No. 1603

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Yogesh Kumar @ Kati for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Sanyam Malik, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

Heard. Records perused.

Another bail application of the applicant-accused bearing no.




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1645 of 2020 is also listed for today in which another Counsel had appeared alongwith the wife of the applicant-accused. Wife of the applicant-accused in that application has submitted that she does not press the bail application no. 1603, i.e., the present bail application.

This fact ~~has~~^{has} been conveyed to Ld. Counsel Shri Sanyam Malik who has sought to withdraw the present application as not pressed.

In view of above said ~~discussion~~^{discussion}, the present bail application of the applicant-accused is dismissed as not pressed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 229/2020
PS : Patel Nagar
U/s : 498A/406/34 IPC
State Vs. Prafful Kumar Akela & Ors.
(Applicant-Prafful Kumar Akela)
Bail Application No. 1630

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Prafful Kumar Akela.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Ganesh Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.
Shri Satish Kumar, Ld. Counsel for Complainant in person.
IO/SI Satyavir Singh in person.



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Reply filed by the IO.

Detailed submissions heard. Records perused.

The reply of the IO shows that permission to arrest the applicant-accused Prafful Kumar Akela has yet not been obtained from the concerned ACP.

Ld. Counsel for the applicant-accused has relied upon various documents to show that the present FIR had been got registered by the complainant as a counterblast to the divorce petition filed by the applicant-accused. It has been argued that various chats between the applicant-accused and the complainant would show that no case U/s 406 IPC is made out.

Ld. Counsel for the Complainant submits that not only have there been dowry demands but after the complainant gave birth to a baby girl, her harassment increased manifold. It has been argued that applicant-accused is a highly irresponsible man.

I have considered the rival contentions.

In the facts and circumstances of the case and keeping in view that permission to arrest the applicant-accused has yet not been obtained from the concerned ACP by the IO, **it is directed that should the IO get the permission to arrest the applicant-accused Prafful Kumar Akela, he shall give seven days pre-arrest notice in writing to the applicant-accused.**

Application stands disposed of accordingly.



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Copy of the Order be given dasti to Ld. Counsel for applicant-accused, Ld. Counsel for Complainant as well as IO of the case.

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~~(Vrinda Kumari)~~
~~ASJ-07 (POCSO)/~~
~~WEST/THC/Delhi/~~
10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 229/2020
PS : Patel Nagar
U/s : 498A/406/34 IPC
State Vs. Prafful Kumar Akela & Ors.
(Applicant-Monika Kumari)
Bail Application No. 1630

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Monica Kumari.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Ganesh Sharma, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.
Shri Satish Kumar, Ld. Counsel for Complainant in person.
IO/SI Satyavir Singh in person.

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Heard. Records perused.

The allegation against the applicant-accused (sister-in-law of the Complainant) is that she came to visit the complainant alongwith her husband on 24.02.2018 after the complainant delivered a baby girl. She demanded dowry such as expensive vehicles, jewellery and pressed upon the complainant to ask her parents to either purchase property in name of the accused or pay Rs. 40 Lakhs. Eventually complainant was thrown out of her matrimonial home alongwith her daughter on 14.04.2018.

The FIR itself shows that instant FIR was lodged after the husband of the Complainant filed a divorce petition against the complainant.

In the facts and circumstances of the case and subject to joining of investigation by the applicant-accused Monika Kumari, should the IO deem it necessary to arrest the applicant-accused, he shall release her on anticipatory bail subject to furnishing of Personal Bond-cum-Surety Bond in sum of Rs. 40,000/- with one surety in the like amount to the satisfaction of Arresting Officer/IO/SHO concerned.


Application stands disposed of accordingly.

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Copy of the Order be given dasti to Ld. Counsel for applicant-accused, Ld. Counsel for Complainant as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

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10/08/2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 302/2020
PS : Moti Nagar
U/s : 379/411/34 IPC
State Vs. Satish
Bail Application No. 1581

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Satish.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Naveen Singla, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

Heard. Records perused.

Reply of the IO alongwith SCRB Report showing involvement of the applicant-accused in two other FIRs, i.e., FIR No.

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521/2003 U/s 411/34 IPC PS Defence Colony and FIR No. 930/2003 U/s 379/411 IPC PS Sultan Puri received.

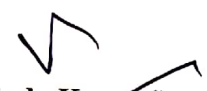
Ld. Counsel for the applicant-accused submits that he has not been supplied with reply of the IO and its annexure. He further submits that he wants to play certain audio tapes in the Court. He further submits that he seeks to address his arguments by way of physical hearing. Ld. Counsel also submits that he shall supply copy of the audio recording by way of pendrive or any other electronic mode to the IO.

Since Ld. Counsel for applicant-accused has sought to play certain audio tapes in the Court through physical hearing, **let IO be summoned for the next date of hearing in the Court.**

It is further directed that copy of the reply of the IO and its annexure be emailed to Ld. Counsel for applicant-accused forthwith.

Now to come up for consideration on **13.08.2020 through physical hearing.**

Copy of the Order be provided/emailed to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1645
State Vs. Yogesh @ Kati
FIR No. : 588/2020
PS: Rajouri Garden
U/s : 323/341/304 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Yogesh @ Kati for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO SI Rajender Dhaka in person with police file.
Ms. Bharti, wife of applicant – accused.
Sh. Naveen Gaur, Ld. Counsel for applicant – accused.

Reply filed by the IO.

Heard. Records perused.

Wife of applicant – accused submits that she

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and the applicant – accused have engaged the services of Sh. Naveen Gaur, Advocate to move the present bail application. She submits that another bail application No. 1603/2020 is also pending but it has been moved by a counsel whose services have not been engaged either by her or by the applicant – accused. She submits that she does not press the application No. 1603/2020 listed for today and the same may be disposed of as not pressed.

Ld. Counsel for the applicant – accused has argued that applicant – accused and the complainant were drinking together. There was some altercation between the two. The deceased hurled abuse at the applicant – accused upon which the applicant – accused gave a fist blow to the injured (now deceased) on his abdomen on 02.07.2020. They immediately separated. The deceased got admitted in hospital on 04.07.2020. He was operated upon on 05.07.2020 and he succumbed to injuries on 10.07.2020. Ld. Counsel has submitted that it is neither a case of 302 IPC nor 304 IPC.

The IO has verified the facts as submitted by Ld. Counsel for applicant – accused. He submits that the small intestines of the deceased had got torn which led to



perforation and septic. The postmortem report is still awaited.

Ld.Addl. PP for State has submitted that postmortem report be awaited.

I have considered the rival contentions.

The accused as well as the deceased were consuming liquor together. There was an altercation and the applicant - accused gave a fist blow to the deceased in abdomen. They separated immediately. These circumstances as verified by the IO of the case which led to the hospitalization of the injured (now deceased) and his subsequent death neither show knowledge nor intention on part of the applicant - accused to cause death.

Without commenting upon the merits of the case and in view of above discussion, **applicant - accused Yogesh @ Kati is admitted to regular bail on furnishing of personal bond and surety bond in sum of Rs.35,000/- with one surety in the like amount subject to the condition that he shall join the investigation as and when so directed by the IO / SHO and shall not tamper with evidence or influence any of the witnesses in any manner.**

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A copy of this order be provided / dispatched
/ e-mailed to Ld. Counsel for applicant – accused, State
as well as the IO / SHO concerned.

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(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1641
State Vs. Jamil Akhtar
FIR No. : 229/20
PS: Rajouri Garden
U/s : 307/34 IPC

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Third application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Jamil Akhtar for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Smt. Kusum Gupta, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.

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Heard. Records perused.

Ld. Counsel for the applicant – accused submits that she is unwell today. She has, however, prayed that the previous involvements of the complainant be also called from the IO.


Reply of the IO as also the SCRB report of the applicant – accused have been received. It is submitted that applicant – accused has no previous involvement but his two bail applications have already been dismissed by the Sessions Court.

Let copy of the reply of IO be e-mailed / supplied to Ld. Counsel for the applicant – accused.

IO is directed to place on record SCRB report of the complainant in the present case on the next date of hearing.

Now to come up for same and further consideration on **13.08.2020.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 425/2020
PS : Tilak Nagar
U/s : 307/34 IPC
State Vs. Sandeep Dhillon
Bail Application No. 1637

10.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sandeep Dhillon.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Ravinder Kumar, Ld. Counsel for applicant- accused through Cisco Webex Video Conferencing.

Reply of the IO alongwith SCRB Report showing involvement of the applicant-accused in two other cases, i.e., FIR No. 586/2006 PS Tilak Nagar U/s 323/341/354/308/506/34 IPC & FIR No.



Contd/-

1049/2014 U/s 354/341/506 IPC PS Tilak Nagar received.


Heard. Records perused.

The present application has been moved on the ground that *Tauji* (elder paternal uncle) who is a senior citizen ^{and} ~~is~~ is not keeping well wants to meet the applicant-accused for one last time. It is further submitted that applicant-accused is a patient of depression taking treatment from Ram Manohar Lohia Hospital.

The allegation against the applicant-accused is that he alongwith two other co-accused attacked the Complainant ^{and} ~~is~~ assaulted him with knife several times. Condition of the Complainant is critical and nature of injury has been opined to be dangerous. As per the report of IO, the applicant-accused is visible in CCTV footage. He also is not a permanent resident of Delhi. In these circumstances and in view of gravity of offence as also previous involvements of the applicant-accused, the Court does not find any ground to enlarge applicant-accused on bail.

The bail application of the applicant-accused Sandeep Dhillon is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
WEST/THC/Delhi/
10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1567
State Vs. Atul Shokeen
FIR No. : 535/2020
PS: Paschim Vihar West
U/s : 307 IPC & 27/54/59 Arms Act

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Atul Shokeen for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Ashok Chhikara, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.

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Heard. Records perused including the Trial Court Record.

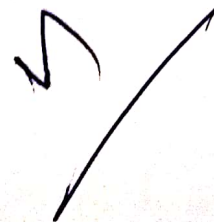
Ld. Counsel for the applicant – accused has argued that there is contradiction in the contents of the FIR and statement of the complainant recorded lateron. It is submitted that no injury was caused during the incident and the allegation is that the applicant – accused had fired in the air. It is submitted that charge sheet has already been filed and applicant – accused is no longer required for investigation.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground of gravity of offence. It has been argued that for the purpose of Section 307 IPC, inflicting of injury is not necessary. It is also submitted that applicant – accused had resorted to indiscriminate firing at public place which cannot be taken lightly.

I have considered the rival contentions.

It is noted that the first bail application of the applicant – accused was dismissed on 08.06.2020. His bail application was also dismissed by Hon'ble High Court of Delhi vide order dated 01.07.2020. Now this application has been filed on the ground of certain contradictions and filing of charge sheet.

Alongwith his reply dated 07.08.2020, the IO has annexed a handwritten application of the complainant in which she has stated that on 17.05.2020, she was going back to her house from the verandah. Suddenly there was a gunshot fired at her from behind. The bullet hit

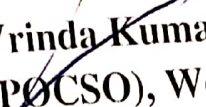


the main door and the wall. The fired cartridge was recovered from the spot while the country made pistol alongwith three live rounds / cartridges were recovered from the applicant – accused. These circumstances are grave in nature. Besides, filing of charge sheet is not such a material change in circumstances as would entitled the applicant – accused to bail. Further, the evidence is not required to be appreciated in detail at the stage of consideration of bail application.

In view of above discussion and gravity of offence, **the bail application of the applicant – accused Atul Shokeen is dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.

The Trial Court Record be returned.


(Vrinda Kumari)
**ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020**

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1604
State Vs. Surjeet etc. (Applicant – accused Gagan)
FIR No. : 340/2020
PS: Nangloi
U/s : 392/394/397/411/34 IPC

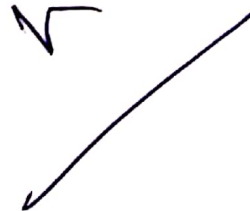
10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./D.J West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Second application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Gagan for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video Conferencing.



Sh. Rahul Dabas, Ld. Counsel for applicant –
accused through CISCO Webex Video
Conferencing.

Heard. Records perused including the Trial Court Record.

The allegation against the applicant – accused is that he alongwith three other persons stopped the complainant, beat him up, assaulted him with sharp object and snatched a mobile phone and sum of Rs.2,200/- from him. While co-accused Surjeet was apprehended on the spot, other boys including the applicant - accused ran away from the spot after snatching the amount of Rs.2,200/- from the complainant. The mobile phone was recovered from Surjeet.

The present bail application has been filed on the ground that there is no incriminating evidence against the applicant – accused. He has been falsely implicated and is in judicial custody since 13.04.2020. Charge sheet has already been filed. The main accused Surjeet had assaulted the complainant and has already been arrested.

The perusal of record shows that the complainant suffered injuries below his eye, on the chin and on the neck. He was restrained, assaulted and robbed by the accused persons including the applicant – accused. Such a grave circumstance does not call for any leniency. **The 2nd bail application of the applicant – accused Gagan is dismissed.**

A copy of this order be provided / dispatched / e-mailed



to Ld. Counsel for applicant ³ – accused, concerned Jail
Superintendent, State as well as the IO.

Trial Court Record be returned.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1636

State Vs. Rohit

FIR No. : 782/2020

PS: Nangloi

U/s : 25/54/59 Arms Act

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Rohit for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Pravesh Sharma, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.



Reply of the IO received alongwith SCRB Report. The SCRB report shows five other involvements of the applicant – accused in respect of offences punishable u/s 420 IPC.

The record shows that applicant – accused alongwith the co-accused were passing by on their motorcycle in the area along the railway line, Nangloi. The police patrolling party stopped them for checking but they tried to run away. They were followed and apprehended. A buttondar knife, ATM cloning device (skimmer), one ATM card was found from accused Johny and one buttondar knife, one ATM card Canara Bank and one mobile phone was found from accused Rohit.

Ld. Counsel for the applicant – accused submits that there are no previous involvements of the applicant – accused and it was after the apprehension of the accused on 05.07.2020 that they were booked not only in the present FIR but also in five other cases.

Ld. Addl. PP for State has vehemently opposed the bail application on the grounds of other involvements of the applicant – accused.


Heard. Records perused.

The present case involves the allegation of possession of buttondar knife by the applicant – accused. Applicant - accused is in judicial custody since 05.07.2020.



In such circumstances and without commenting upon the merits of the case, applicant – accused Rohit is admitted to regular bail on furnishing of personal bond-cum-surety bond in sum of Rs.25,000/- with one surety in the like amount subject to the condition that he shall not tamper with evidence and shall join investigation as and when so directed by the IO / SHO concerned.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1636
State Vs. Johny
FIR No. : 782/2020
PS: Nangloi
U/s : 25/54/59 Arms Act

10.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Johny for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Pravesh Sharma, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.



Reply of the IO received alongwith SCRB Report. The SCRB report shows five other involvements of the applicant – accused in respect of offences punishable u/s 420 IPC.


The record shows that applicant – accused alongwith the co-accused were passing by on their motorcycle in the area along the railway line, Nangloi. The police patrolling party stopped them for checking but they tried to run away. They were followed and apprehended. A buttondar knife, ATM cloning device (skimmer), one ATM card was found from accused Johny and one buttondar knife, one ATM card Canara Bank and one mobile phone was found from accused Rohit.

Ld. Counsel for the applicant – accused submits that there are no previous involvements of the applicant – accused and it was after the apprehension of the accused on 05.07.2020 that they were booked not only in the present FIR but also in five other cases.

Ld. Addl. PP for State has vehemently opposed the bail application on the grounds of other involvements of the applicant – accused.

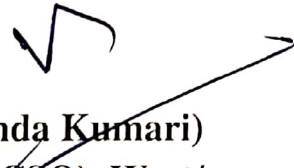
Heard. Records perused.

The present case involves the allegation of possession of buttondar knife by the applicant – accused. Applicant - accused is in judicial custody since 05.07.2020.



In such circumstances and without commenting upon the merits of the case, applicant – accused Johny is admitted to regular bail on furnishing of personal bond-cum-surety bond in sum of Rs.25,000/- with one surety in the like amount subject to the condition that he shall not tamper with evidence and shall join investigation as and when so directed by the IO / SHO concerned.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/10.08.2020